

**Department Of Law, Justice and Parliamentary Affairs
Government of Jammu and Kashmir**

To Whom So Ever It May Concern

Subject: In response to the clarification raised by DPIIT for BRAP -2022 on Reform no. 212 - Establish dedicated commercial courts (in major towns/clusters of districts to cover the whole State) to hear and resolve commercial disputes.

The Commercial Courts have been constituted in following 20 Districts of Union territory of Jammu and Kashmir vide notification S.O 47 of 2020 dated 04-02-2020 viz:-

S.NO.	Name of District	S.No.	Name of District
1	Jammu	11	Ganderbal
2	Samba	12	Kishtwar
3	Kathua	13	Handwara
4	Srinagar	14	Sopore
5	Reasi	15	Rajouri
6	Jammu	16	Poonch
7	Baramulla	17	Kupwara
8	Udhampur	18	Anantnag
9	Doda	19	Pulwama
10	Ramban	20	Shopian

The above Courts so constituted are designated courts for commercial disputes taking into account the number of cases pending in various districts; however, the said courts have been functioning as dedicated courts for hearing the cases relating to commercial disputes and specified time slots have been earmarked for hearing of these commercial disputes.

Achal Sethi
4.01.2023

(Achal Sethi)

Secretary to Government
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